



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ८५]

शुक्रवार, डिसेंबर १४, २०१८/अग्रहायण २३, शके १९४०

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १६५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2018 (Mah. Act No. LXIV of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LXIV OF 2018.

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 14th December 2018.)

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session ;

Mah. XXIV of 1961. Mah. Ord. XV of 2018. AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Amendment) Ordinance, 2018 on the 8th June 2018 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

Short title and commencement. **1. (1)** This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2018.
(2) It shall be deemed to have come into force on the 8th June 2018.

Amendment of section 73AAA of Mah. XXIV of 1961. **2.** In section 73AAA of the Maharashtra Co-operative Societies Act, 1960, (hereinafter referred to as “principal Act”) in sub-section (2), in the fifth proviso, for the words “ in respect of the society having contribution of the Government towards its share capital ” the words “ in respect of society, excluding the Housing Society, having assistance of the Government in the form of share capital, loan, guarantee, grant, the Government land or any other form whether cash or kind ” shall be substituted. Mah. XXIV of 1961.

Repeal of Mah. Ord. XV of 2018 and saving. **3. (1)** The Maharashtra Co-operative Societies (Amendment) Ordinance, 2018, is hereby repealed. Mah. Ord. XV of 2018.
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provision of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of principal Act, as amended by this Act.